

Shrimati Renu Chakravartty: In the brochure we find that such statements have been made that from time to time the grants are not received in time.

Shri A. P. Jain: It is not a question of grant.

ELECTIONS IN MANIPUR

*951. **Shri L. J. Singh:** Will the Minister of Law be pleased to state:

(a) whether it is a fact that the Communist Party of India fought the last General Election in Manipur under its symbol of a sickle and an ear of corn;

(b) whether it is a fact that the Revolutionary Communist Party of India never fought the last General Election in Manipur; and

(c) if the answer to part (b) above be in the affirmative, how recognition was granted to the Revolutionary Communist Party of India in Manipur as announced recently by the Election Commission in that behalf?

The Minister of Law and Minority Affairs (Shri Biswas): (a) and (b). Yes.

(c) The recognition was granted to the Revolutionary Communist Party of India in Manipur as a State Party through an oversight which has since been rectified. In this connection attention of the hon. Member is invited to the Election Commission's letter and notification No. 56/2/53 dated 16th Feb. 1953. Copies of the relevant letters and notifications are laid on the Table. [Copies placed in the Library, See No. S-20/53.]

Shri L. J. Singh: May I know, Sir, whether the correction was published in any newspapers?

Shri Biswas: There was a notification on the 6th February in which the name of the Revolutionary Communist Party was included. In a few days time,—not even ten days elapsed,—the mistake was discovered and a fresh notification was issued rectifying the mistake.

DISPLACED PERSONS SENT TO KHARINASHI AND RAMNAGAR

*952. **Shrimati Renu Chakravartty:** (a) Will the Minister of Rehabilitation be pleased to state how many displaced persons from East Bengal were sent to

the centres at Kharinashi and Ramnagar in Orissa State? -

(b) How many of them have since left the camps mentioned above?

(c) Are Government aware of the reasons why these families have left the two camps?

(d) Has any representation been received from the West Bengal Relief and Rehabilitation Committee on the question of re-settling these families?

(e) If so, what action has been taken on the representation received?

The Minister of Rehabilitation (Shri A. P. Jain): (a) 2,330 displaced persons.

(b) and (c). 880 displaced persons left the centres because they were reluctant to work for earning their livelihood and could not adapt themselves to their new environments.

(d) and (e). Yes. The representation has been received and is under consideration of the Orissa Government.

Shrimati Renu Chakravartty: Is it only a question of non-adaptation or is it a fact that the land which was given was not suitable?

Shri A. P. Jain: On the land adjacent to this land, a large number of persons, all cultivators, have migrated from Midnapur and many locals have also settled there. They are all doing well, and the remaining refugees are also improving.

Shrimati Renu Chakravartty: May we know if any investigation has been carried out about these desertions and if so, what are the results?

Shri A. P. Jain: The Orissa Government made an enquiry and found that these desertions were caused, firstly because the climate was malarial and secondly the land was saline. It takes a little time to fully reclaim saline lands. Now, those who have continued to be there have made good job of their land, but those, who have not had the patience to work, have deserted.

Shrimati Renu Chakravartty: Is it a fact that during this period the rehabilitation doles etc. were continued?

Shri A. P. Jain: The matter was represented to me and I gave a decision, that in cases where a family is unable to make a living, partial doles might be continued.

Shri B. K. Das: May I know, Sir, whether reclaimed land was given to